

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-197(PB)/2017**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd. .... Applicant/petitioner  
Vs.  
Tecpro Systems Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Karan Bharihoke, Adv. for the R.P.

For the Respondent :

**ORDER**

**C.A. No. 46(PB)/2018**

Notice of the application to the non-applicant-respondents and Edelweiss Asset Reconstruction Co. Ltd.-non-applicant-Financial Creditor returnable on 6<sup>th</sup> February, 2018.

Revised memo of parties be filed by tomorrow.

Reply, if any, be filed by the non-applicants after the receipt of notices with a copy in advance to the Counsel opposite.

List for further consideration on 6<sup>th</sup> February, 2018.



**C.A. No.19(PB)/2018**

Learned Counsel for the Resolution Professional states that a copy of CA be given to him and he shall file reply before the next date of hearing with a copy in advance to the Counsel opposite.

List for further consideration on 6<sup>th</sup> February, 2018.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-

(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)

23.01.2018  
V.Sethi